

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
**( Appellate Jurisdiction )**

**Appeal No.82 of 2012**

**Dated: 4<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**BSES Rajdhani Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission**  
**& Ors. ..Respondent(s)**

**Counsel for the Appellant(s): Mr. Amit Kapur**  
**Mr. Vishal Anand**

**Counsel for the Respondent(s): Mr. Manu Seshadri**  
**Mr. Sugam Seth for R.1**  
**Mr. S.B. Upadhyay, Sr. Advocate,**  
**Mr. Pawan Upadhyay and**  
**Mr. Param Kr. Mishra for R-4**  
**Mr. M.G. Ramachandran,**  
**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri for NTPC**

**Appeal No.90 of 2012**

**BSES Yamuna Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory**  
**Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s):** Mr. Amit Kapur  
Mr. Vishal Anand  
Ms. Deepeika Kalia

**Counsel for the Respondent(s):** Mr. Manu Seshadri  
Mr. Sugam Seth for R.1  
Mr. S.B. Upadhyay, Sr. Advocate,  
Mr. Pawan Upadhyay and  
Mr. Param Kr. Mishra for R-4  
Mr. M.G. Ramachandran,  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for NTPC

**ORDER**

**We have heard the learned counsel for the parties.**

***Judgment is Reserved.***

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/mk**